

Steel Plants in Orissa by Private Sector

5603. DR. KRUPASINDHU BHOI: Will the Minister of STEEL be pleased to state :

(a) whether some private sector companies have sought approval of the Union Government to set up steel plants in Orissa; and

(b) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). According to the new Industrial Policy announced in July, 1991, "Iron and Steel" industry has been removed from the list of units reserved for Public Sector and has also been exempted from the purview of compulsory licensing. No industrial licence is, therefore, required to set up steel plant except for certain locational restrictions. The Iron and Steel industry has also been included in the list of high priority industries which are eligible for automatic approval for foreign equity investment upto 51% and also for foreign technology agreements, subject to certain standard conditions failing which Government approvals are required. However, proposals under 100% EOU scheme which do not conform to the parameters for automatic approval, require Central Government's approval for grant of permission and foreign collaboration.

The Central Government have so far approved the following proposals for grant of permission, foreign equity investment and/or foreign technology agreements for setting up of iron and steel plants in Orissa:

Sl. No. & Location	Name of the Unit Item & Capacity	Remarks
1.	M/s Mideast Integrated Steel Ltd., Daitari Pig Iron - 0.5 MTPA (100% EOU)	Already under implementation
2.	M/s. Mideast Integrated Steel Ltd., Daitari Steel Bars & Rods light structurals - 0.41 MTPA (Under forward integration) (100% EOU)	Project parameters have however been changed and revised application has been submitted by the company.
3.	M/s. Orind Steels Limited, Daitari Cold Rolling Mill Complex - 0.7 MTPA Phase-I : Phase-II : Additional machinery for secondary refining continuous casting etc. for achieving capacity of 1 MTPA	
4.	M/s. Mesco Kalinga Steel Limited, Daitari HR Coils - 1.3 MTPA Pig Iron - 0.5 MTPA (100% EOU)	

Trilateral Agreement with Iran and Turkmenistan

5604. DR. RAMKRISHNA KUSMARIA :
SHRI CHETAN P.S. CHAUHAN :
SHRI BALRAJ PASSI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India has signed any Tri-lateral Agreement with Iran and Turkmenistan recently;

(b) if so, the salient features of the agreement and the time by which the agreement is likely to be implemented;

(c) whether any investment proposals are also involved in the agreement; and

(d) if so, the contribution of investment by each country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) and (b). A Memorandum of Understanding on International Road and Rail Transport and Transit was signed on 18 April, 1995 by the Foreign Ministers of India, Iran and Turkmenistan, which envisages increased flows of traffic in transit between the three countries with a view to improving trade and economic cooperation. The MOU provides for the international carriage of goods by road and rail from the Central Asian region to Iran and in transit through Iran to India, apart from authorising the carriers of the three countries to establish offices and to appoint representatives and agencies in their territories. The Foreign Ministers of India, Iran and Turkmenistan agreed at their meeting in New Delhi on 18 April, 1995 that a full-fledged agreement relating to this area of cooperation will be negotiated and concluded within the next 6 months.

(c) No, Sir.

(d) Does not arise.

Development of National Highways

5605. SHRI DATTATRAYA BANDARU : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the work undertaken for development and repair of National Highways in Andhra Pradesh during the last two years; and

(b) the amount spent thereon, project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) The details are as under :

Year	No. of development Works sanctioned	No. of repair works sanctioned
1993-94	30	7
1994-95	48	19

(b) Allocation for development and repair works is made for the State as a whole and not project-wise. The allocations/during last 2 years were as under:

Year	Development	(Rs. lakh) Repair
1993-94	4524.00	1716.42
1994-95	5194.00	2146.64

[Translation]

Housing Schemes of Uttar Pradesh Government

5606. SHRI HARI KEWAL PRASAD : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Uttar Pradesh Government has submitted certain housing schemes to Union Government for their approval and financial assistance;

(b) if so, whether the Union Government have accorded approval to all those schemes; and

(c) if so, the financial assistance proposed to be provided to each of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Union Government do not extend direct financial assistance to the Government for urban housing. Further, no urban housing schemes had been received from the Government of Uttar Pradesh seeking financial assistance.

(b) and (c). Do not arise.

[English]

Hooghly Dock and Ports Engineers Limited

5607. PROF. SUSANTA CHAKRABORTY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the management of the Hooghly Dock and Ports Engineers Limited has suggested an action plan to render the company viable;

(b) if so, whether the said action plan has been examined; and

(c) if so, the decision taken by the Government thereon and by when the proposed action plan is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c). The company has suggested an action plan containing certain short-term measures to improve the performance of the company so as to render it viable. The process to examine proposed measures has since been initiated.

DDA Shopping Centres

5608. SHRI SURAJ MANDAL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether some of the shopping centres constructed by DDA are not functioning;

(b) if so, the details and reasons therefor; and

(c) the steps the Government propose to take to make them functional?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) and (b). DDA has reported that some shopping centres are not functional due to non-opening of shops by the concerned allottees and also due to non-disposal of shops. The details of such shopping centres are given in the enclosed Statement.

(c) For non-opening of shops, DDA has initiated action to issue show cause notices as per terms & conditions of allotment. Steps have also been taken to dispose of the vacant shops through allotment or by conducting auction every month.

STATEMENT

List of the Non-Functioning Markets

S.No.	Name of the Market
1	2

EAST ZONE

1. CSE at Block -D Dilshad Garden.
2. CSC at Saini Enclave
3. CSC at Suraj Mal Vihar (Delhi School Teachers Society)
4. CSC at Bhatnagar Enclave
5. CSC at Yojana Vihar
6. CSC at Jagrity Enclave
7. CSC at Priya Darshani Vihar
8. CSC at Dayanand Vihar
9. CSC at Yamuna Vihar C-1, C-2, C-3, C-4 and B-5

SOUTH ZONE

1. CSC at East of Kailash (Mini Market)
2. CSC at New Friends Colony Site No.5
3. LSC at Site No.37 & 38 (MCR) land Kalkaji
4. LSC at Site No. 42 (MCR) land Kalkaji
5. CSC at Pocket-M Sarita Vihar
6. CSC at Pocket-N Sarita Vihar
7. CSC at Pocket-K & L Sarita Vihar
8. CSC at Pocket-B Sidhartha Extension
9. CSC at Saria Julaina CHBS
10. CSC at New Friends Colony Site No.4